



2026:AHC:14452

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1629 of 2026

Vijay Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

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|---------------------------|------------------------------------|
| Counsel for Petitioner(s) | : Mukul Yadav, Rajesh Yadav        |
| Counsel for Respondent(s) | : Bhupendra Kumar Tripathi, C.S.C. |

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**Court No. - 2**

**HON'BLE PRAKASH PADIA, J.**

1. Heard learned counsel for the petitioners, learned Standing Counsel for the respondent-State, Sri B. K. Tripathi, learned counsel for the respondent no.3 and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent no.2-Sub Divisional Magistrate, Machhali Shahar to decide the Case No.T202514360300395 expeditiously.
4. It is argued by counsel for the petitioners that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid appeal expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

**(Prakash Padia,J.)**

**January 20, 2026**

Pramod Tripathi